COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 839 OF 2017 IN APPEAL NO. 330 OF 2017 & IA NO. 840 OF 2017

Dated: 16th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NTPC Limited ... Appellant(s)

Vs.

GRIDCO Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R.1

ORDER

IA NO. 839 OF 2017
(Appln. for urgent listing)

We have heard learned counsel for the appellant. For the reasons stated in the application, list the matter along with the applications on <u>31.10.2017</u>. Application is disposed of.

In view of the urgency expressed, issue notice on the appeal as well as on the I.A. No. 840 of 2017 returnable on 31.10.2017. Dasti, in addition, is permitted.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson